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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
7	12-12-94	<p>The respondents have virtually admitted the claim of the applicant in view of the disciplinary proceedings terminating in favour of the applicant. It is also stated at the Bar that steps are being taken to pay whatever is due to the applicant by way of D.C.R.G. and commuted value of pension together with interest at whatever rate it is permissible according to the rules. The learned counsel for the respondents however seeks some time to make the payment. In view of the period for which the matter has been pending and the retirement of the applicant having taken place nearly four years ago, we deem it just and proper to give six weeks' time to the respondents to complete the entire process and make payment peremptorily. With this observation and direction, the application is disposed of. Hand over copy of the order to the learned counsel for the respondents and also to the learned counsel for the applicant.</p> <p><i>fatawu</i></p>	<p><i>✓</i></p> <p>Vice-Chairman</p> <p><i>2/12/94</i></p> <p>Member(Admn.)</p>